

12-09 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Estate Duty (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 27th July, 1982, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill”.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SEVENTH REPORT

SHRI G. LAKSHMANAN (Madras North): I beg to present the Forty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON PETITIONS

NINTH REPORT

DR. SUBRAMANIAM SWAMY (Bombay North-East): I beg to pre-

sent the Ninth Report (Hindi and English versions) of the Committee of Petitions.

Now, Sir, I walk out.

Dr. Subramaniam Swamy then left the House.

12-10 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

NINTH REPORT

SHRI P.V.G. RAJU (Bobbili): I beg to present the Ninth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

श्री जमीलुर्रहमान (किशनगंज) : अध्यक्ष महोदय, दो दिन से प्रैस वाले मामले को अपोजीशन इस सदन में उठा रही है। मैं आप के माध्यम से उन को यह कहना चाहता हूँ...

अध्यक्ष महोदय : नहीं । यह प्वाइन्ट-आफ-आर्डर नहीं है ।

श्री जमीलुर्रहमान : जो कानून पहले तामिलनाडू सरकार ने पास किया, उस के बाद उड़ीसा सरकार ने पास किया...

شری جمہل الرحمن (کشن کلج) :

ادھکھس مہودے - نو دن سے پریس والے معاملے کو ایوزیشن اس سدن میں اتھا رہی ہے - میں آپ کے مادھیم سے ان کو یہ کہنا چاہتا
.....۲۶۴

ادھکھس مہودے : نہیں - یہ پوائنٹ آف آرڈر نہیں ہے -

شری جمہل الرحمن : جو قانون

پہلے شامل ناڈو سرکار نے پاس کیا - اس کے بعد ایسے سرکار نے پاس کیا . . .

SHRI KAMAL NATH JHA (Saharsa): Sir, I raise a point of order.

MR. SPEAKER: No point of order.

SHRI KAMAL NATH JHA : मेरा प्वाइन्ट ऑफ ऑर्डर है, इसे आप सुन लीजिए । I raise a genuine point of order.

MR. SPEAKER : Under what rule ? Which rule are you quoting ?

SHRI KAMAL NATH JHA: My point of order is whether the House is competent to discuss a Bill which is being discussed.

MR. SPEAKER: Where is it being discussed ? They are raising a point. That is why we have to see it.

SHRI KAMAL NATH JHA: That is why I wanted to submit.

MR. SPEAKER: That is under consideration.

12-11 hrs.

EAST PUNJAB URBAN RENT RESTRICTION (CHANDIGARH AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : Sir, I beg to move for leave to introduce a Bill further to amend the East Punjab Urban Rent Restriction Act, 1949 as in force in the Union Territory of Chandigarh.

MR. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the East Punjab Urban Rent Restriction Act, 1949 as in force in the Union Territory of Chandigarh.”

The motion was adopted.

SHRI P. VENKATASUBBAIAH: I introduce the Bill.